## THE HIGH COURT OF ORISSA: CUTTACK

## NOTIFICATION

The 9th Day of March, 2022

No. 688 - With the objective of ensuring a safe and conducive environment for recording the evidence of Vulnerable Witnesses in the light of the directions, issued by the Supreme Court of India in their judgment dated 11.01.2022 in the case of *Smruti Tukaram Badade Vrs. State of Maharastra and Another* in Miscellaneous Application No. 1852 of 2019 in Criminal Appeal No. 1101 of 2019, the High Court of Orissa have formulated "The High Court of Orissa Vulnerable Witnesses Deposition Centres (VWDC) Scheme, 2022" vide Notification No.678 dated 09.03.2022.

It is hereby notified for information of all concerned that "The High Court of Orissa Vulnerable Witnesses Deposition Centres (VWDC) Scheme, 2022" shall apply to the Courts subordinate to the High Court of Orissa from today i.e. 09<sup>th</sup> day of March, 2022.

By Order of the Chief Justice

(Chittaranjan Dash)
Registrar General

Memo No. 689(150) /date 09.03.2022

Copy forwarded to:-

- 1. All Officers of the Court;
- 2. The Joint Registrar-cum-Principal Secretary to Hon'ble the Chief Justice;
- 3. The Additional Deputy Registrar-cum-Addl. Principal Secretary/Assistant Registrar-cum- Senior Secretary/ Secretary to Hon'ble Judges of the Court;
- 4. All Superintendent/ Section Officers of the Court;
- 5. The Stamp Reporter/ Addl. Stamp Reporter & Oath Commissioner(s);
- The Technical Director, NIC, the High Court of Orissa with a request to upload in the Official website of the High Court of Orissa;
- 7. All Court Master(s);
- 8. The Peskar, Lawzima Court;
- Notice Board of the Court; for information and necessary action.

Addl. Co-ordinator

Memo No. 690(32) /date 09.03.2022

Copy forwarded to :-

1. All the District Judges of the State with a request to circulate the same amongst the Judicial Officers and the Bar Associations of their respective Judgeships:

2. The Director, Odisha Judicial Academy, Cuttack;

The Member-Secretary, OSLSA, Cuttack; for information and necessary action.

Addl. Co-ordinator

Memo No. 691(4) /date 09.03.2022

Copy forwarded to the:-

1. Advocate General, Odisha, Cuttack;

Secretary, Odisha State Bar Council, Cuttack;

3. President/ Secretary, Orissa High Court Bar Association, Cuttack for information and necessary action.

Memo No. 692(3) /date 09.03.2022

Copy forwarded to the:-

1. Addl. Chief Secretary to Government of Odisha, Home Department, Bhubaneswar;

2. Principal Secretary to Government of Odisha, Law Department, Addl. Co-ordinator Bhubaneswar;

3. Director General of Police, Odisha, Cuttack; for information and necessary action.